

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3659/2020

(Arising out of impugned final judgment and order dated 23-04-2020 in CRLA No. 1503/2000 passed by the High Court Of Judicature At Allahabad)

ACHCHHEY LAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75154/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75152/2020-EXEMPTION FROM FILING O.T. and IA No.75153/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 18-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Ms. Varnita Rastogi, Adv.

For Respondent(s)

Ms. Preena Swarup, Adv.
Mr. Krishnanand Pandeya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel prays for time to take instructions whether the State intends to question the impugned order converting the offence from 302 to 304 part-I.

List the matter after four weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

